

Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 22nd June, 2016 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 10 of 2016

A Bill further to amend the Laws relating to the Municipal Corporations and the Municipalities in the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Sixty-seventh Year of the Republic of India as follows:—

PART-I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Second Amendment) Act, 2016. Short title and commencement.
- (2) it shall come into force at once.

PART-II.

AMENDMENT TO THE CHENNAI CITY MUNICIPAL CORPORATION ACT, 1919.

Tamil Nadu Act
IV of 1919.

2. After section 46-AAA of the Chennai City Municipal Corporation Act, 1919, the following section shall be inserted, namely:—

Insertion of
new section
46-AAAA.

“46-AAAA. Special provision relating to election.—Notwithstanding anything contained in this Act or the rules made or orders issued under this Act, for the first election to the council to be held immediately after the date of commencement of the Tamil Nadu Municipal Laws (Second Amendment) Act, 2016, the territorial area of the divisions of the city, the total number of divisions and the total number of councillors to be returned from such divisions shall be the same as they exist on the date of commencement of the Tamil Nadu Municipal Laws (Second Amendment) Act, 2016.”.

PART-III.

AMENDMENT TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

Tamil Nadu Act
15 of 1971.

3. After section 50-AA of the Madurai City Municipal Corporation Act, 1971, the following section shall be inserted, namely:—

Insertion of
new section
50-AAA.

“50-AAA. Special provision relating to election.—Notwithstanding anything contained in this Act or the rules made or orders issued under this Act, for the first election to the council to be held immediately after the date of commencement of the Tamil Nadu Municipal Laws (Second Amendment) Act, 2016, the territorial area of the wards of the city, the total number of wards and the total number of councillors to be returned from such wards shall be the same as they exist on the date of commencement of the Tamil Nadu Municipal Laws (Second Amendment) Act, 2016.”.

PART-IV.

AMENDMENT TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

Insertion of
new section
52-AAA.

4. After section 52-AA of the Coimbatore City Municipal Corporation Act, 1981, the following section shall be inserted, namely:—

Tamil Nadu Act
25 of 1981

“52-AAA. Special provision relating to election.—Notwithstanding anything contained in this Act or the rules made or orders issued under this Act, for the first election to the council to be held immediately after the date of commencement of the Tamil Nadu Municipal Laws (Second Amendment) Act, 2016, the territorial area of the divisions of the city, the total number of divisions and the total number of councillors to be returned from such divisions shall be the same as they exist on the date of commencement of the Tamil Nadu Municipal Laws (Second Amendment) Act, 2016.”.

PART-V.

AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

Insertion of
new section
43-AAAA.

5. After section 43-AAA of the Tamil Nadu District Municipalities Act, 1920, the following section shall be inserted, namely:—

Tamil Nadu Act
V of 1920.

“43-AAAA. Special provision relating to election.—Notwithstanding anything contained in this Act or the rules made or orders issued under this Act, for the first election to the council to be held immediately after the date of commencement of the Tamil Nadu Municipal Laws (Second Amendment) Act, 2016, the territorial area of the wards of the municipal councils, the total number of wards and the total number of councillors or members, as the case may be, to be returned from such wards shall be the same as they exist on the date of commencement of the Tamil Nadu Municipal Laws (Second Amendment) Act, 2016.”.

STATEMENT OF OBJECTS AND REASONS

The next ordinary elections to the Municipal Corporations, Municipalities and Town Panchayats have to be conducted before 24th day of October 2016. The question of fixation of ward strength with reference to 2011 population census figures and the consequent delimitation of wards was taken up by the Commissioners of Municipal Corporations and Municipalities and Executive Officers of Town Panchayats. The official figures of 2011 census figures received only in the year 2013. Now, it has been brought to the notice of the Government that while exercising the option of fixation of ward strength and delimitation with reference to 2011 census, difficulties were experienced by the Commissioners and Executive Officers to arrive at population to take up delimitation works which has to be completed by 15th July 2016. It would also be not possible to prepare ward-wise electoral roll based on the recent Assembly Electoral roll, after delimitation of wards which will be a laborious and time-bound work and that the delimitation of wards based on 2011 census in respect of the urban local bodies may cause set back and will be detrimental to the election process as the time limit is very short, since the delimitation of the wards have to be done at the earliest on or before 25th July 2016. The Government have, therefore, decided to conduct the said ordinary election, with the existing territorial area of divisions or wards and total number of councillors or members to be returned from such divisions or wards, in respect of urban local bodies for which delimitation work has not yet been completed and to amend respective urban local bodies Acts, suitably in this regard.

2. The Bill seeks to give effect to the above decisions.

S.P. VELUMANI,

*Minister for Municipal Administration
and Rural Development, Implementation
of Special Programme.*

A.M.P. JAMALUDEEN,
Secretary.